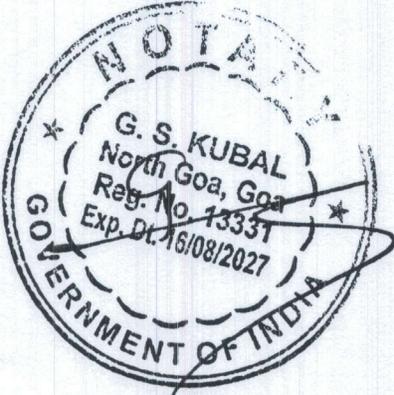


BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE, AT PUNE



Execution Application No. 05 of 2022

in

Appeal No. 41 of 2019 (W.Z)

Ms ROHINI MANDREKAR

..... APPLICANT

(Ori. Respondent No. 3)

In the matter of Sushila M. Naik

..... APPLICANT

v/s

Goa Coastal Zone Management

Authority & Others.

..... RESPONDENTS

**AFFIDAVIT IN COMPLIANCE OF DIRECTION**

I, DASHARATH M. REDKAR, son of Mahadeo Saulo  
Redkar, 56 years old, Member Secretary of Goa Coastal Zone

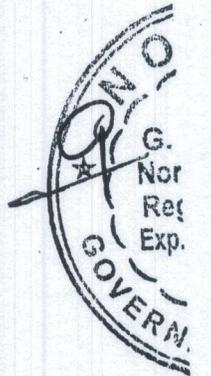
Management Authority, the Respondent no. 1 in the petition do hereby solemnly affirm and state that;

1. I say that the Applicant Ms. Rohini Mandrekar (Orig. Respondent No.3) had filed an Execution Application No.07/2021 (WZ). The Hon'ble NGT passed an Order dated 19/12/2022, thereby directing the Respondent No. 1 to submit an affidavit in Compliance with the Directions.

2. I say that the Respondent No.1 had issued directions to the Deputy Collector and SDO of Pernem on 19/07/2022 vide letter bearing No GCZMA/APPL.No.41/2014/WZ/NGT/28/819 to comply with direction issued by GCZMA to demolish the second Floor of the house located in the property bearing Sy No 267/1 of Mandrem Village.

**Hereto annexed is the letter dated 19/07/2022 bearing annexed as EXHIBIT R1**

3. I say that GCZMA is in receipt of the letter from the Deputy Collector & SDM Pernem regarding compliance of direction issued by GCZMA to demolish the second floor of the



*(Handwritten signature)*

house located in the property bearing Sy. No. 267/1, Mandrem Village by sealing the Second Floor.

**Hereto annexed is the letter dated 25/07/2022 bearing annexed as EXHIBIT R2 Colly.**

4. I say that the Mamlatdar of Pernem Taluka on 22/07/2022 has intimated the Deputy Collector & SDO Pernem Goa that the property bearing Sy No 267/1, Mandrem Village has been sealed on 22/07/2022 by their office.

5. I say that in view of the letter dated 22/07/2022 received from the Mamlatdar of Pernem Taluka and further letter dated 25/07/2022 received from the Deputy Collector & SDM Pernem; inwards in the office of the GCZMA on 02/08/2022; the order bearing no GCZMA/Appln.No.41/2014/WZ/NG/28/819 dated 19/07/2022 has been complied.

6. I say that I am filing this Affidavit in compliance with the directions issued by this Hon'ble Court in its order dated 19/12/2022.



A small, handwritten signature or set of initials in black ink, located in the lower right quadrant of the page.

7. I say that I am swearing this affidavit as per the documents available in records of the office of the GCZMA and the documents are annexed as part of this Affidavit.

8. I say that the contents of the above paras are true and correct as per the documents available in records of the office of the GCZMA.

Solemnly affirmed at Panaji on this 20<sup>th</sup> day of December 2022

Identified by

*mlp 20/12/2022*  
**Dasharath M. Redkar**  
**Member Secretary GCZMA**

**MEMBER SECRETARY**  
**GOA COASTAL ZONE MANAGEMENT AUTHORITY**  
**PANAJI - GOA**

Solemnly affirmed before me by

.....*Dasharath M. Redkar*.....

Reg. No: *04/4954* Date: *20-12-22*

known / Identified to me by.

*G S KUBAL*

**G. S. KUBAL**  
**Notary (Govt. of India)**  
**Panaji-Goa, India**



# GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Science, Technology and Environment (Govt. of Goa)  
4<sup>th</sup> floor, Dempo Towers, Pato, Panaji Goa

www.czma.goa.gov.in

Ref. No. GCZMA /Appl. No. 41 / 2014 / WZ / NGT / 28 / 819

Date: 09 / 07 / 2022

**NGT MATTER**  
**MOST URGENT**

To,  
The Deputy Collector & S.D.O of Pernem  
Office of the Dy. Collector & S.D.O at  
Pernem – Goa.

**Sub: Compliance of direction issued by the GCZMA to demolish the second floor of the house located in the property bearing Sy No. 267/1, Mandrem Village.**

**Ref: GCZMA Order No. GCZMA /Appln No. 41/2014/WZ/NG/28/1058 dated 08/10/2021.**

*Sir,*

The Goa Coastal Zone Management Authority (GCZMA) vide its order No. GCZMA Order No. GCZMA /Appln No. 41/2014/WZ/NG/28/1058 dated 08/10/2021 had issued directions to Mr. Laximikant Naik and ors to demolish the 2<sup>nd</sup> floor of the House located in the property bearing Sy No. 267/1, Mandrem Village Goa, within 15 days from the receipt of the order. Also directions were issued to the Dy. Collector & S.D.O of Bardez to verify if the all the structure located in the property bearing Survey Nos. 267/1,, Mandrem Village, Pernem, Goa is removed / demolished and in the event if it is not removed as per these directives, then the Deputy Collector & S.D.O of Bardez shall remove the illegal structures located in the property bearing said survey numbers within a time period and recover the expenses incurred under arrears of land revenue.

This matter was taken up for hearing before the Hon'ble NGT in Execution Application No. 05/2022(WZ) In Appeal no.41/2019(WZ) wherein the Honble NGT has passed the Order on 14.07.2022 thereby directing the GCZMA to make full compliance of this order by either sealing the property or by demolishing it within 15

days, and submit an action taken report to the Hon'ble NGT by 27.07.2022. (Copy Enclosed).

Therefore, you are once again requested to comply with the directions issued by GCZMA and submit compliance/ status of report on 25/07/2022.

Yours faithfully,

 19/07/2022

(Dasharath M Redkar)  
Member Secretary (GCZMA)

OIC

*Encl. as above*

**Copy to:**

1. **The Collector & District Magistrate (North), Office of the Collector (North), Collectorate Building, Panaji-Goa ... with a request to ensure that order of GCZMA is followed by The Deputy Collector & S.D.O, Bardez.**

**NGT MATTER**  
**MOST URGENT**

No. DY. COLL/PER/CRZ/2022/1937  
Office of the Deputy Collector & SDM  
Pernem-Goa.

Dated: 25/07/2022.

**To,**  
The Member Secretary,  
Goa Coastal Zone Management Authority,  
4<sup>th</sup> Floor, Dempo Towers,  
Patto, Panaji- Goa.

Member Secretary  
G. C. Z. M. A.  
Inward No. 1580  
Date: 02/08/2022

ACW-Venny  
LP  
03/08

**Sub:-** Compliance of direction issued by GCZMA to demolish the second floor of the house located in the property bearing Sy. No. 267/1, Mandrem village.

Ref. Order No. GCZMA/Apl.No.41/2014/WZ/NGT/28/819  
dated 19/07/2022

Find enclosed herewith a copy of report bearing No. MAM/PER/CI/2022/6684 dated 22/07/2022 received from the Mamlatdar of Tiswadi Taluka, on the above cited subject.

Encl: as above.

( **Deepak P. Vaingankar** )  
Deputy Collector & SDM  
Pernem - Goa

Office of the Mamlatdar and Executive Magistrate, Pernem Taluka, Pernem, Goa.
Inward No. 3766.
Date 25/07/2022




**OFFICE OF THE MAMLATDAR AND EXECUTIVE  
MAGISTRATE OF PERNEM TALUKA, PERNEM-GOA.**

Government Office Complex, Pernem-Goa.

Ph. No.:- 2201223/2201411 Fax No. 2201223 Email :- [mam-pernem.goa@nic.in](mailto:mam-pernem.goa@nic.in)

No: -MAM/PER/CI/2022/ 6684

Dated: 22/07/2022

To,  
The Deputy Collector & SDO,  
Pernem Sub Division,  
Pernem, Goa.

Sub: Compliance of direction issued by GCZMA to demolish the second floor of the house located in the property bearing Sy.no.267/1, Mandrem, Village.

Ref: DY.COLL/ PER/CRZ/2022/1899

Dt: 20/07/2022

Sir,

With reference to above cited subject, it is to inform that as per above Memorandum dated 20/07/2022, the said 2<sup>nd</sup> Floor of the house located in the property bearing Sy.no 267/1, Mandrem village has been sealed on 22/07/2022 by this office.

I am enclosing herewith Panchanama copy dated:22/07/2022 for further necessary action.

Yours Faithfully,



(Anant R. Malik)  
Mamlatdar of Pernem Taluka  
Pernem- Goa.

Encl:- as above

Mamlatdar's Office Pernem	
Inward No.	7444
Date	25/7/2022
Pages	.....

No. TAL/MAN/REP/202  
 O/o the Talathi of Mandrem  
 Pernem - Goa.

Date: 22/07/2022.

To,  
 The Mamlatdar of Pernem,  
 Pernem - Goa.

Sub: Compliance of direction issued by GC2M  
 to demolish the second floor of the hou.  
 located in the property bearing Sy.no.26,  
 Mandrem, Village.

Ref: DY.COLLI/PER/CR2/2022/1899 Dt: 20/07/22

Sir,

With reference to the memorandum MAMV  
 CI/2022/6678 dated. 21/07/2022, it is to in  
 that the second floor of the house of Laxmikant  
 Naik in property Sy.no. 267/1 of Mandrem vill  
 is sealed & panchanama is drawn Enclose  
 on 22/07/2022.

This is for your kind information.

Yours Faithfully  


Talathi of Mandrem

## PANCHANAMA

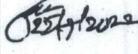
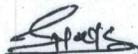
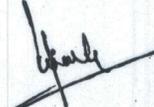
Dt. 22/07/22

As per the memorandum No Dy. Coll/PER/CR2/2022/1899 dt 20/07/2022 received from the office of the Dy. Collector # 30, Panem-Goa directing the Mamlatdar of Panem to execute the said order (Sealing the property) as per order issued by GCZMA vide No @ GCZMA/App. No. 41/2014/MZ/NAT/28/819 dt: 19/07/2022 along with the corrigendum bearing No. @ GCZMA/App. No. 41/2014/MZ/NAT/28/821 dt: 19/07/2022 regarding direction issued by GCZMA to seal the 2nd floor of house located in property bearing Sy No 267/1, Mandrem, Panem-Goa

During site inspection on Friday (22/07/2022) Shri. Laxmikant Naik, owner of premises lead us towards the 2nd floor of the house, wherein a steel (iron) gate is existing at the entrance of the 2nd floor of the house. The said iron gate on the 2nd floor was sealed.

The sealing started at 10.15 am and ended at 11.00 am and the panchanama was drawn accordingly.

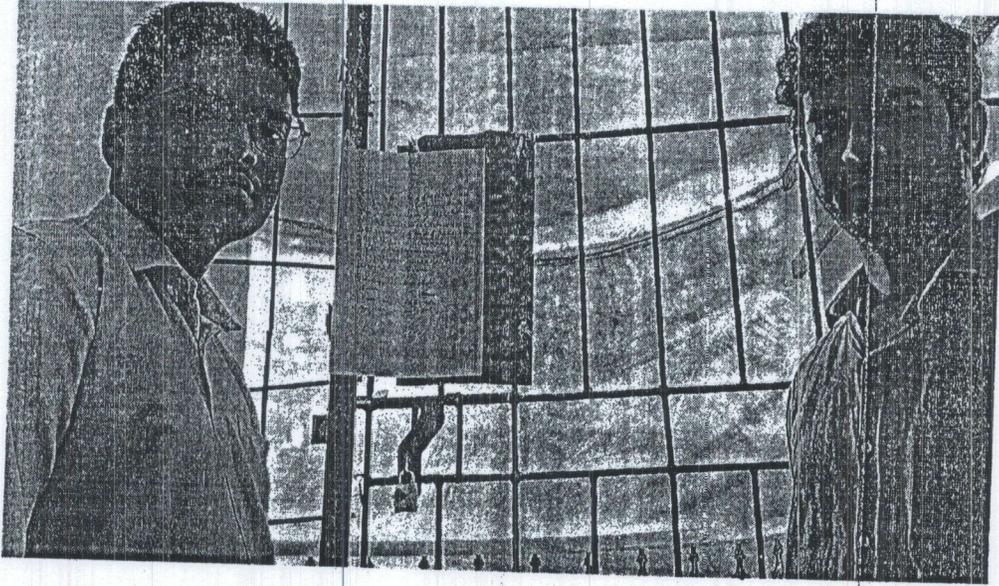
During the sealing process the following officials were present on the site.

- 1) Mr. Nateshwar Parab, Talathi 
- 2) Mr. Damodar Goworkar, Talathi 
- 3) Mr. Bhaskar Chauri, PC No 8104 
- 4) Mr. Jayan Naik, Homeguard 
- 5) Mr. Laxmikant Mukund Naik, Owner 

Place: Mandrem

Date: 22/07/2022





**MOST URGENT**

No. MAM/PER/C.I-II/2022/6677  
Office of the Mamlatdar of Pernem Taluka,  
Pernem - Goa

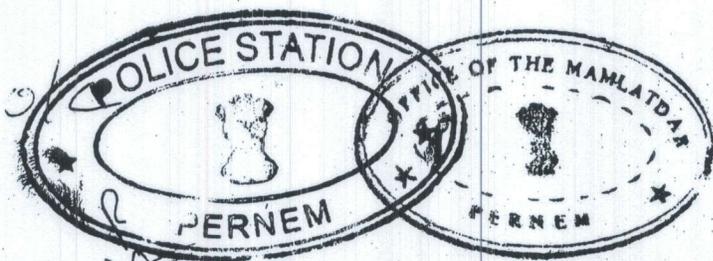
Dated: - 21/07/2022

To,  
The Police Inspector,  
Pernem Police Station,  
Pernem - Goa.

Sub: - Providing Police Personnel.

Ref No.: 1. GCZMA/Apl.No.41/2014/WZ/NGT/28/819 Dt:19/07/2022  
2. GCZMA/Apl.No.41/2014/WZ/NGT/28/821 Dt:19/07/2022  
Memorandum No. DY.COLL/ PER/CRZ/2022/1899 Dt: 20/07/2022

With reference to the above cited subject, you are hereby requested to depute one PSI and Three Police Constables and 2 Lady Constable for sealing of house located in the property bearing Sy.no. 267/1, Mandrem village, Goa. on 21/07/2022 from 3.00 P.M. onwards.



21/7/22  
at 12:40 pm

Yours faithfully,

(Anant R. Malik)  
Mamlatdar of Pernem Taluka  
Pernem-Goa



OFFICE OF THE MAMLATDAR AND EXECUTIVE  
MAGISTRATE OF PERNEM TALUKA, PERNEM-GOA.

Government Office Complex, Pernem-Goa.

Ph. No.:- 2201223/2201411 Fax No. 2201223 Email :- [mam-pernem.goa@nic.in](mailto:mam-pernem.goa@nic.in)

No: -MAM/PER/CI/2022/ 66 78

Dated: 21/07/2022

MEMORANDUM

Sub: Compliance of direction issued by GCZMA to demolish the second floor of the house located in the property bearing Sy.no.267/1, Mandrem, Village.

Ref: DY.COLL/ PER/CRZ/2022/1899

Dt: 20/07/2022

Find enclosed herewith copy of the above Memorandum from Office of the Deputy Collector & SDM, Pernem- Goa, regarding direction to execute the Order of sealing of the property bearing Sy.no.267/1 of village Mandrem vide order of GCZMA/Apl.No.41/2014/WZ/NGT/28/819 dt:19/07/2022 along with corrigendum bearing no. GCZMA/Apl.No.41/2014/WZ/NGT/28/821 dt:19/07/2022 received from the Member Secretary, Goa Coastal Zone Management Authority, C/0o Department of Science, Technology & Environment, (Govt. of Goa), 4<sup>th</sup> Floor, Dempo Towers, Patto, Panjim-Goa.

In this connection, Talathi of Mandrem & Mr. Damodar Gawande, Talathi is directed to assist the undersigned for sealing.

*Malik*  
(Anant R. Malik)

Mamlatdar of Pernem Taluka  
Pernem- Goa.

To,  
1. Shri, Damodar Gawande, Talathi  
2. Shri. Nateshwar Parab, Talathi

*Damodar*  
Received  
*Parab*  
21/07/2021